(10)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

OA 592/98

New Delhi this the 10th day of August, 2000 Hon'ble Smt.Lakshmi Swaminathan, Member (J) Hon'ble Shri V.K.Majotra, Member (A)

Shri Ved Prakash Meena, S/O Shri Shugan Singh Resident of R-3/2540/28, Tuglakabad Extn., New Delhi Asstt.Commissioner of Police posted at PCR Police Headquarters New Delhi.

.. Applicant

(None for the applicant)

Versus

- 1.Lt.Governor Govt.of National Capital Territory of Delhi, New Delhi through Deputy Secretary (Home), 5, Sham Nath Marg, Nelhi-110054.
- 2. Commissioner of Police, Police Headquarters, M.S.O.Bldg., New Delhi.

. Respondents

(By Advocate Shri Rajan Sharma, learned counsel through proxy counsel Shri Ashwini Bhardwaj)

ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Member (J)

The applicant has filed this application impugning the validity of the order dated (nil) received by the applicant on 6.3.1998, discontinuing him in the post of and limit has a satisfactor of Police (ACP) reverting to the substantive post of Inspector, Delhi Police.

2. None has appeared for the applicant even on the second call. We note that none had appeared for the applicant even on the previous date when the case was listed for hearing on 2.8.2000. This case was listed at Serial No.3 in today's cause list under regular matters and either the applicant or

J

his counsel should have been present. Accordingly we have carefully perused the pleadings and heard Sh.Ashwini

Bhardwaj, learned proxy counsel for the respondents.

- under Rule 24(i) of the DANIPS Rules on purely ad hoc basis for a period of one year or till those posts against which he had been promoted were filled on regular basis.

 One of the main contentions taken by the applicant in the O.A. is that the impugned order is arbitrary and illegal because no show cause notice had ever been issued to him and no opportunity to give reply was given to him. He has, therefore, contended that the impugned order is illegal and arbitrary and also against the principle of natural justice. He has, therefore, prayed that the reversion order passed against him, reverting, to his substantive post of Inspector, Delhi Police, should be quashed and set aside retrospectively.
- annexures thereto, it is noticed that the applicant had been given copies of alleged mis-conduct, during the period he was promoted on ad hoc basis, on 14.8.95, 31.1.96 and again conveyed adverse remarks in his ACR for the period from 1.4.95 to 14.1.96 by order dated 3.12.1996. According to the learned proxy counsel for the respondents, that the applicant did not give any reply to these notices at any time. It is also relevant to note that the applicant has not filed any rejoinder to controvert the averments made by the respondents.

٨٠٠

In the above facts and circumstances of the case, 5. we are, therefore, unable to agree with the contentions of the applicant that the aforesaid reversion order reverting him from the post of ACP, which he had held on ad hoc basis w.e.f. 10.10.1994 has been done in violation of the principle of natural justice. We also find that the applicant had chosen not to give any reply to the various notices issued by the respondents regarding his conduct and discharge of duties by the orders mentioned above. This being the case, we do not find that the impugned reversion order received by him on 6.3.1998 is either arbitrary or illegal justifying any interference in the matter. 6. In the result for the reasons given above, we find no merit in this OA. The same is accordingly dismissed. No order as to costs.

(V.K.Majotra)

Newyohr

Member (A)

Jakon Swaminathan)

Member (J)

sk